

Repealed by Act 36 of 1957.

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THE INDIAN COCONUT COMMITTEE (AMENDMENT)
ACT, 1952

No. LXIX OF 1952



[13th December, 1952]

An Act further to amend the Indian Coconut Committee Act, 1944.

BE it enacted by Parliament as follows:—

1. **Short title and commencement.**—(1) This Act may be called the Indian Coconut Committee (Amendment) Act, 1952.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. **Amendment of section 2, Act X of 1944.**—For clause (c) of section 2 of the Indian Coconut Committee Act, 1944 (hereinafter referred to as the principal Act), the following clause shall be substituted, namely:—

“(c) “mill” means any premises in which or in any part of which copra is crushed or is ordinarily crushed with the aid of power for the extraction of oil;

Explanation.—“Power” means electrical energy or any other form of energy which is mechanically transmitted and is not generated by human or animal agency;”

3. **Amendment of section 4, Act X of 1944.**—In section 4 of the principal Act,—

(i) for clause (a), the following clauses shall be substituted, namely:—

(a) the Vice-President, Indian Council of Agricultural Research;

(aa) the Agricultural Marketing Adviser with the Government of India;”;

(ii) for clause (d), the following clause shall be substituted, namely:—

“(d) four persons representing, respectively, the Governments of Assam, Madras, Mysore and Travancore-Cochin, appointed in each case by the State Government concerned;”;

(iii) for clause (g), the following clause shall be substituted, namely:—

“(g) six other persons, of whom two shall be elected from among themselves by the members of the House of the People, one shall be elected from among themselves by the members of

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14 1-4-1953, vide notifi. no. 2-13A/53-Conv.I., dt 10-3-53, Gazette of India, 1953, Pt. I, Sec. I, p-91.



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the Council of States, one shall be nominated by the Government of the State of Mysore and two shall be nominated by the Government of the State of Travancore-Cochin."

2. **Amendment of section 7, Act X of 1944.**—For sub-section (1) of section 7 of the principal Act, the following sub-section shall be substituted, namely:—

"(1) The Central Government may appoint any of the persons referred to in section 4 or any other person to be the President of the Committee, and if any other person is so appointed that other person shall be deemed to be a member of the Committee for all the purposes of this Act."

5. **Amendment of section 9, Act X of 1944.**—In section 9 of the principal Act,—

(i) in sub-section (1), for the words "and coconut poonac." the words and brackets "coconut poonac and such other coconut products (excepting coir and its products) as the Committee may determine." shall be substituted;

(ii) for clause (b) of sub-section (2), the following clause shall be substituted, namely:—

"(b) the supply of technical advice to growers of coconut, and to persons engaged in any coconut industry;".

6. **Insertion of new section 9A in Act X of 1944.**—After section 9 of the principal Act, the following section shall be inserted, namely:—

"9A. *Owners of mills to supply certain particulars to Collector.*—
(1) The owner of every mill shall—

(a) if the mill was established before the commencement of the Indian Coconut Committee (Amendment) Act, 1952, within fourteen days of such commencement; and

(b) if the mill is established after the commencement of the Indian Coconut Committee (Amendment) Act, 1952, within fourteen days of such establishment;

furnish to the Collector a statement containing the following particulars, namely:—

(i) the name and situation of the mill;

(ii) the name and address of the owner;

(iii) the address to which communications relating to the mill may be sent; and

(iv) the total capacity of the mill to crush copra.

(2) Whoever fails to comply with the provisions of sub-section (1) shall be punishable with imprisonment which may extend to three months, or with fine which may extend to five hundred rupees, or with both."